

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.112/94

Dt. of order : 13.5.1994

B.M.Meena : Applicant

Vs.

Union of India & Ors. : Respondents

Applicant present in person

Mr.S.C.Purohit : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.)

Applicant Brij Mohan Lal Meena, has filed this application under Sec.19 of the Administrative Tribunals Act, 1995, challenging the order Annx.A-1 dated 23.2.94 by which he was transferred from Jaipur to Alwar on the post of Sr.Section Officer(Accounts) in the office of the Dy.CE(C) Alwar.

2. We have heard the applicant and the counsel for the respondents. The impugned order transferring the applicant to Alwar has been cancelled vide order dated 24.3.94, which has been produced by the learned counsel for the respondents and taken on record. The applicant accepts this position. His grievance now does not subsist. The O.A. is hereby dismissed with no order as to costs.

(O.P.Sharma)
Member(A).

G.Krishna
(Gopal Krishna)
Member(J).